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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 9/2020

NASR KHAN

..... Plaintiff

Through: Ms. Sakshi Sharma, Adv

versus

BLISS INNS PVT. LTD. & ORS. Defendants Through: Mr. Sahil Garg, Adv for D1 & 2.

CORAM: MS. VANDANA JAIN (DHJS) JOINT REGISTRAR(JUDICIAL) % <u>O R D E R</u> 09.02.2022 [Virtual Court Hearing]

Replication to written statement of D-1 & 2, D-3 & 5 and D-4 not filed. Same be filed in accordance with law with advance copy to the opposite side.

Hard copy of documents be filed physically, if e-filed by parties.

After completion of pleadings, Joint Document Schedule in terms of Rule 7 A of Chapter VII of The Delhi High Court (Original Side) Rules, 2018 be filed physically by plaintiff after getting it signed from defendants.

Put up for marking of exhibits on the documents on 28.04.2022.

VANDANA JAIN (DHJS) JOINT REGISTRAR (JUDICIAL)

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At this stage, Mr. Manu Beri, Advocate appeared on behalf of defendant No.3 & 5 and he has been apprised of the proceedings in the Court today.

VANDANA JAIN (DHJS) JOINT REGISTRAR (JUDICIAL)

FEBRUARY 9, 2022 SK

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